

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 514/2018 in  
OA No. 2997/2014**

**This the 02<sup>nd</sup> day of August, 2019**

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Balram Ojha,  
S/o late Sh. Dharampal,  
R/o 314, first floor,  
Gali No. 6, Rishi Nagar,  
Rani Bagh, Delhi-110034. ....Petitioner

(By Advocate: Sh. R.K. Shukla)

## VERSUS

1. Sh. Vishveshwar Choubey,  
General Manager,  
Northern Railway HQ,  
Baroda House, New Delhi.
2. Sh. Arun Arora,  
The Divisional Railway Manager,  
Northern Railway, Delhi Division,  
State Entry Road, Paharganj, New Delhi.
3. Sh. Leena Anand,  
The Asstt. Personnel Officer/Mech  
Northern Railway, Estate Entry Road,  
Paharganj, New Delhi. ... Respondents

(By Advocate: Sh. Shailendra Tiwary)

**ORDER (Oral)****Hon'ble Mr. S.N. Terdal:**

Heard.

2. The respondents have filed compliance affidavit. There is substantial compliance. Thus, the CP is closed. Notices issued to the respondents are discharged. If the petitioner is still aggrieved, he may seek relief as permissible under law. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N.Terdal)**  
**Member (J)**

/ns/